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ORDER FROM HOME DEPARTMENT

Date: 02-May-2020



**GOVERNMENT OF SIKKIM
HOME DEPARTMENT
TASHILING SECRETARIAT
GANGTOK**

No. 06 /Home/2020

Dated: 02/05/2020

ORDER

SUB: MEASURES TO CONTAIN SPREAD OF COVID 19- NEW GUIDELINES


Whereas the Union Home Secretary, Government of India has, in exercise of powers conferred under section 10(2) (I) of the Disaster Management Act, 2005, issued **Order No. 40-3/2020-DM-1(A)** dated 01/05/2020 conveying **new guidelines** to contain the spread of Covid-19 in the country, with directions for strict implementation of the same;

And whereas in the aforesaid Order, the Government of India has issued directions to all State Governments to extend the lockdown for a further period of two weeks with effect from 04/05/2020;

Therefore, in exercise of the powers conferred under section 22(2) (h) of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee and in accordance with the new Guidelines issued by the Ministry of Home Affairs, Government of India, in so far as their implementation in the State of Sikkim is concerned, hereby issues the guidelines as specified in the attached "**Annexure**", for strict implementation, with the direction that the same may be read in conjunction with the aforesaid guidelines of GOI.

The **National Directives** for regulation of Public Spaces, Work Places, Commercial and Manufacturing establishments issued by GOI as per the **Enclosure-1** shall be enforced by the District Magistrates, as per the penal provisions of Disaster Management Act, 2005 and The Indian Penal Code, 1860, **Enclosure-2**. These directives, guidelines and the relevant penal provisions of law should be given adequate publicity.

The **Standard Operating Procedure (SOP)** as per **Enclosure-3** for offices, workplace, factories and establishments should also be duly publicised for strict compliance.


 (S.C. Gupta, IAS)
 Chief Secretary

Encl: As above

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Annexure

GOVERNMENT OF SIKKIM**NEW GUIDELINES**

In compliance of the Order No. 40-3/2020-DM-1 (A) dated 01/05/2020 issued by the Ministry of Home Affairs, Government of India regarding extension of lockdown measures to combat the spread of Covid-19 in the country.

1. The following activities shall continue to remain prohibited/ closed across the State from 4th May, 2020:

- i. Inter-state transport by all modes *except* with specific permission issued by the concerned District Magistrate. Public transport within the State including buses and taxis, *except* with specific permission.
- ii. Inter-district and inter-State movement of individuals *except* for medical reasons or for activities permitted under these guidelines or undertaken in accordance with the Order No. No. 40-3/2020-DM-1(A) dated 29/04/2020 of the Ministry of Home Affairs for stranded persons.
- iii. All educational, training, coaching institutions etc. *except* online/distance teaching.
- iv. Hospitality services *other than* those used for housing health/police/government officials/health care workers, stranded persons including tourist and those used for quarantine facilities.
- v. All cinema halls, shopping malls, shopping complexes, gymnasiums, sports complexes, swimming pools, entertainment parks, theatres, bars and auditoriums, assembly halls and similar places.
- vi. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions and other gatherings.
- vii. All religious places/ places of worship shall be closed for public. Religious congregations are strictly prohibited.
- viii. In case of funerals, congregation of not more than twenty persons shall be permitted.

2. The following select activities are permitted w.e.f. 04th May, 2020:

To mitigate the hardships to the general public, the following activities are allowed. Strict compliance of general instructions with regard to movement of goods and personnel, social distancing, personal hygiene, safety measures, precautions and wearing of face masks/covers in public places at all times shall be ensured.

- A. All Health services (including AYUSH) such as-**
- i. Hospitals, nursing homes, clinics, telemedicine facilities including mess for canteen services for the patients.
 - ii. Dispensaries, chemists, pharmacies, all kinds of medicine shops including *Jan Aushadhi Kendras*, medical equipment shops, medical laboratories and collection centres.
 - iii. Veterinary Hospitals and dispensaries.
- B. All agricultural and related activities.**
- C. All Fisheries related activities.**
- D. Tea Plantations** will operate with maximum of 50% workers.
- E. All Animal husbandry related activities:**
- F. Financial sector activities:**
- i. Banks, ATMs and related movement as per normal working hours.
 - ii. Insurance companies.
- G. Social sector activities:**
- i. Operation of Homes for children/ disabled/ mentally challenged/ senior citizens/ destitutes/ women/ widows.
 - ii. Observation homes, after care homes and places of safety for juveniles.
 - iii. Disbursement of social security pensions, e.g., old age/ widow/ freedom fighter pensions, pension and provident fund services provided by Employees Provident Fund Organisation (EPFO).
 - iv. Operation of Anganwadis — distribution of food items and nutrition once in 15 days at the doorsteps of beneficiaries, e.g., children, women and lactating mothers. Beneficiaries will not attend the Anganwadis.
- H. MGNREGA works** to be allowed with strict implementation of norms of social distancing and wearing face masks/covers.
- I. Public utilities/ essential services:**
- i. Operations of Oil and Gas sector, including transportation, distribution, storage and retail of products, e.g. petrol, diesel, kerosene, CNG, LPG, PNG etc.
 - ii. Generation, transmission and distribution of power.
 - iii. Post office services.
 - iv. Operations of utilities in water, sanitation and waste management sectors, at municipal/ local body levels.

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v. Operation of telecommunications and internet services.

J. Movement, loading/ unloading of goods/ cargo (both inter and intra State)

- i. Movement of all authorized/identified trucks for essential commodities shall continue in accordance with the instructions issued vide Ref. No. 327/CS/SKM/2020 dated 21/04/2020.
- ii. Transportation of other commodities, such as construction materials, shall be allowed in trucks authorized/identified and with passes issued by the District Magistrates and in compliance with the instructions referred to in (i) above.
- iii. All trucks registered from outside the State carrying essential and other commodities shall be allowed to enter the State. As far as practicable, they shall return the same day. In the event that they are unable to return the same day, the drivers and helpers shall stay at the transit camps identified by the District Magistrates.
- iv. All goods traffic will be allowed to ply with one driver and one helper in the truck/goods carrier.
- v. An empty truck/ goods carrier vehicle will be allowed to ply after the delivery of goods, or for pick-up of goods.

K. Supply of essential goods:

- i. All establishment/facilities in the supply chain of essential goods, whether involved in manufacturing, wholesale or retail of such goods through local stores/shops or e-Commerce companies shall be allowed to operate.
- ii. Ration shops (under PDS), shops dealing with food and groceries (for daily use), hygiene items, fruits and vegetables, dairy and milk booths, poultry, meat and fish, animal feed and fodder and licensed FL vendors, shall be allowed to operate.
- iii. District authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.
- iv. These activities shall be subject to directions with regard to social distancing, hours of operations etc. notified by the District Magistrates.

L. Commercial and private establishments:

- i. All licensed neighbourhood shops which are standalone shops including vehicle showrooms, auto garages and tyre repair shops, barber shops, spas, salons (except shops in shopping complexes and multi-brand and single-brand malls) shall remain open with 50% strength of the workers. Wearing of masks and strict adherence to social distancing will be mandatory. The markings outside the

shops to facilitate this should be ensured. The shops will remain open from 10:00 AM to 4:00 PM.

- ii. Print and electronic media including broadcasting, DTH and cable services.
- iii. IT and IT enabled Services, with up to 50% strength.
- iv. Vehicles used by e-commerce operators will be allowed to ply with necessary permissions.
- v. Courier services, Cold storage, warehousing services and other links in the logistics chain.
- vi. Private security services and facilities management services for maintenance and upkeep of office and residential complexes.
- vii. Hotels, homestays, lodges and motels, which are accommodating tourists and persons stranded due to lockdown, medical and emergency staff as identified and empanelled/ notified by the District Magistrates.
- viii. Establishments being used/ earmarked for quarantine facilities.

M. All Industrial Establishments:

- i. Units will operate with transport arrangements for workers and strict compliance with norms of social distancing, hygiene and follow the Standard Operating Procedure (SOP) prescribed by GOI for offices, workplace, factories and establishments.

N. All Construction activities will be allowed with strict adherence to social distancing norms and ensuring that no movement of workers from outside the state takes place.

O. Movement of persons/vehicles (intra-state):

- i. The existing instructions issued by Home Department and the DMs with regard to passes for movement of private vehicles and individuals for emergency services and essential goods shall continue. Accordingly, the Home Department Office Memorandum No 592/CS/SKM dated 14/04/2020 shall remain valid during the entire period of extended lockdown.

P. Movement of persons/vehicles (inter-state):

Movement shall be allowed only for the purpose of bringing back the stranded persons covered by MHA Guidelines contained in Order No. 40-3/2020/DM-I (A) dated 29/04/2020 and Home Department Office Order No 04/Home/2020 dated 30/04/2020 in this regard.

Q. Functioning of Government offices:

- i. Central Government offices shall operate as per the instructions of GOI and with general application of these guidelines with regard to travel/movement.

- ii. For State Government offices, all Secretaries/HoDs and HoOs shall ensure that the offices are operated with skeletal staff strength, to maintain functional level working of their offices and to ensure that all important works are promptly attended to. All gazetted officers and other staff may be advised to stay at home and be available for any exigencies, on phone/mobile and through electronic means of communication. The deployment of staff and officers may be done on a rotational basis. A roster of staff on duty required to be present in the office, day-wise, may be prepared and brought to the notice of all concerned in advance.
- iii. Instructions in (ii) above shall apply to all Boards/Corporations/Societies etc under the administrative control of Government departments.

R. Measures for well being and safety of persons.

- i. The movement of individuals for all non-essential activities shall remain strictly prohibited between 5pm to 7am. Local authorities shall issue orders under appropriate provisions of law, such as prohibitory orders (curfew) under Section 144 of CrPC, for this purpose, and ensure strict compliance.
- ii. Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years, shall stay at home, except for meeting essential requirements and for health purposes, as per the National Directives.

S. Penal Provisions.

Any person violating these lockdown measures and the National Directives for COVID-19 Management will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec.188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at Enclosure 2.


(S.C. Gupta, IAS)
Chief Secretary
File No. Home/Confdl/119/2020

ORDER FROM HOME DEPARTMENT

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